

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/600(KB)2019
IA(I.B.C)/680(KB)2023, IA(I.B.C)/1628(KB)2023,
IA(I.B.C)/1964(KB)2023, IA(I.B.C)/1841(KB)2023,
IA(I.B.C)/1087(KB)2022, IA(I.B.C)/632(KB)2023,
IA(I.B.C)/849(KB)2023, IA(I.B.C)/191(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31ST JANUARY, 2024, 10:30 A.M

IN THE MATTER OF	UCO BANK VS GIT TEXTILES MANUFACTURING LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Shaunak Mitra, Adv.] For the Applicant in IA(I.B.C)/1841(KB)2023
Ms. Madhusmita Senapati, Adv.]
Mr. Dripto Majumdar, Adv.]

Mr. Mainak Bose, Adv.] For the Resolution Professional
Mr. Arnab Dutta, Adv.]
Ms. Perna Choudhury, Adv.]
Ms. Mosarat Reyaz, Adv.]

Mr. Rishav Banerjee, Adv.] For the Applicant in IA(I.B.C)/849(KB)2023
Ms. Suranjana Chatterjee, Adv.] and For HS Mercantile Pvt. Ltd. in
] IA(I.B.C)/632(KB)2023

Mr. Kanishk Kejriwal, Adv.] For the Suspended Board of Director
Mr. Patita Paban Bishwal, Adv.]

Mr. Avijit Tewary, Adv.] For EPFO in IA(I.B.C)/1964(KB)2023

ORDER

1. Learned Counsel for the Applicant present.
2. **IA(I.B.C)/680(KB)2023:**
 - a. Let revised convenient note be provided by the learned Counsel appearing for the Resolution Professional.

- b. Heard the learned Counsel for the Resolution Professional and the plan approval application. **Reserved for orders.**
3. **IA(I.B.C)/1841(KB)2023:**
- a. Rejoinder affidavit be filed by the learned Counsel appearing on behalf of the Applicant within a period of three days.
- b. List this matter on **8th February, 2024.**
4. **IA(I.B.C)/191(KB)2024, IA(I.B.C)/1964(KB)2023, IA(I.B.C)/632(KB)2023, IA(I.B.C)/1087(KB)2022 and IA(I.B.C)/1628(KB)2023:**
- a. List these matters on **8th February, 2024.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)